

Shri Raghunath Singh: How many officers were superceded by this appointment?

The Minister of Finance (Shri T. T. Krishnamachari): May I answer that question? The officer who was appointed as Additional Secretary is a very senior officer and he belongs to the Audit and Accounts Service occupying a high position in Defence Audit. There is no question of supercession because by comparable seniority there are a number of people who are junior to him occupying positions of Additional Secretaries or even Secretaries. So, the question of supercession does not come in because a number of persons who are acting as Secretaries and who are comparable to him are juniors. The Finance Ministry had agreed to the appointment and it went up to the Appointment Committee which is composed of the concerned Minister, the Home Minister and the Prime Minister and it was approved there. So, the procedure is perfectly regular and there is nothing irregular about it.

Shri Narayanankutty Memon: What is the difference between the grade of this particular officer in the original post and the present post and what is the present salary drawn after promotion?

Shri T. T. Krishnamachari: So far as his salary is concerned, while he is categorised as Additional Secretary he draws Rs. 3,000 which is the salary paid to a Joint Secretary. I believe what he was getting in his own grade was the maximum and the maximum that he can go up to before becoming an Accountant-General, Class I, would be Rs. 2,750.

Dr. Ram Subhag Singh: May I know whether the question of the appointment of that particular officer as Joint Secretary of the Finance Ministry had once arisen and the Finance Ministry itself had rejected that claim?

Shri T. T. Krishnamachari: That would not be correct because I do

remember myself having asked for this officer as the financial adviser for steel plants and the officer was not willing to undertake the job merely because of health considerations.

Foreign Exchange

*1723. **Shri S. V. Ramaswami:** Will the Minister of Finance be pleased to state:

(a) the extent of irrevocable foreign exchange commitment for the months from September to November, 1957; and

(b) on what account, import of capital goods or otherwise, does this commitment arise?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). I believe what the Hon'ble Member wants to know is the extent of foreign exchange payments falling due during September—November, 1957 against past commitments. Since the volume of payments depends on the actual utilisation of licences, which in turn depends on a number of unpredictable factors, it is not possible to say in advance what the payment and its composition will be during a particular period.

Shri S. V. Ramaswami: Is there no machinery of the Government either in the Finance Ministry or in the Reserve Bank or in the Ministry of Commerce and Industry to make an intelligent anticipation of the probable demands in advance?

Shri T. T. Krishnamachari: We make anticipations of our tied commitments. I can tell my hon. friend that the tied commitments that we have between now and 1960 will be of the order of about Rs. 990 crores. But the exact payments as and when they will arise,—that is not something which is possible to predict with any precision. Normally, we can say that it would be of this order but it is of no use because it could not be quoted against me or against any particular department.

Shri Dasappa: Is it for both the private and the public sectors?

Shri T. T. Krishnamachari: The figure I mentioned is for both the public and the private sectors.

Shri R. Ramanathan Chettiar: How much of the foreign exchange relates to the dollar area?

Shri T. T. Krishnamachari: I have said that I am unable to give a precise figure unless it be about Rs. 990 crores. That, I mentioned, I had to work out.

Shri Tyabji: Is any Budget made for the utilisation of our foreign exchange resources?

Shri T. T. Krishnamachari: Yes, Sir. We have had it done periodically; normally it is done twice a year and we make a proforma balance of payments chart. But, now that our foreign exchange position is what it is, it is being done almost every month.

Shri S. V. Ramaswami: Is it in the contemplation of the Government, as the position is so critical, to make an assessment beforehand and make an intelligent anticipation of our requirements, month by month?

Shri T. T. Krishnamachari: I have said that it is physically impossible to say whether a particular payment will fall due this month unless it is payment for a particular contract and that contract is going to be fulfilled on a particular date. We can only make it over half year periods. As I have said, I have given a picture of what it is for the entire period of 2½ years.

Dr. Sushila Nayar: May I ask a question?

Mr. Speaker: I have explained the position to the hon. Members. I will give the person who tables the question the last opportunity as if it were a resolution. If hon. Members get up after that, they only embarrass me.

Madras-Andhra Border Dispute

*172 { **Shri B. S. Murthy:**
Shri Rajagopala Rao:
Shri M. V. Krishna Rao:
Shri N. R. Munisamy:

Will the Minister of Home Affairs be pleased to state:

(a) whether replies from the Chief Ministers of Andhra and Madras States on Pataskar Report have been received;

(b) whether a copy of Pataskar Report will be laid on the Table;

(c) the number of meetings Shri H. V. Pataskar had with the Madras and Andhra States representatives to resolve the border dispute;

(d) the criteria adopted for inclusion of a village or Taluq in one State or the other;

(e) whether any memoranda have been received by Government against the inclusion of some villages in one State or the other; and

(f) if so, the action taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes, some communications have been received but final replies are still awaited.

(b) Yes, but at a later date.

(c) Shri Pataskar met the representatives of the two States on several occasions.

(d) Government is not in a position to give definite information in this regard

(e) Yes.

(f) They were referred to Shri Pataskar.

Shri B. S. Murthy: May I know whether Shri Pataskar was asked once again to go into the matter as far as further complaints of inclusion or exclusion are concerned?